



BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE

Appeal No.06/2023 (WZ)

Sagardeep Sirsaikar

.... Appellant

Versus

GCZMA

..... Respondents

**ADDITIONAL AFFIDAVIT IN REPLY ON BEHALF OF  
THE GOA COASTAL ZONE MANAGEMENT  
AUTHORITY RESPONDENT NO.1**

I, Mr. Sachin S Desai, major in age, Indian National, presently working as the Member Secretary of Goa Coastal Zone Management Authority having Office at 4<sup>th</sup> Floor, Dempo Tower, Patto Plaza, Panaji-Goa, do hereby on solemn affirmation, state as under:

1. I am conversant with the facts of this case based upon official records and hence, competent and authorized to swear the present affidavit on behalf of Respondent no.1 – Goa Coastal Zone Management Authority.

2. I say that I am filing the present Additional Affidavit-in-Reply pursuant to directions contained in order dated 20.02.2026 passed by this Hon'ble Tribunal in the present matter.

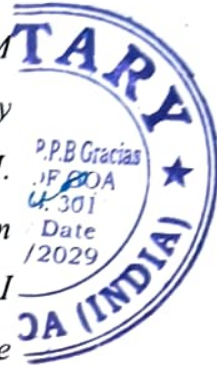
3. I say that additional affidavit dated 26.11.2024 along with map was filed by this answering respondent pursuant to directions issued by this Hon'ble Tribunal vide order dated 06.08.2024 in present matter. The directions contained therein are reproduced herein for convenience and ready reference and can be seen as under:- “ 8. *The learned counsel has also drawn our attention to 1:4000 scale map of the place in question in which the HTL has been drawn, but the disputed property is not shown therein as to in which survey number the same is lying. At this stage, it would be appropriate for us to direct the GCZMA to place before us the NCSCM village map on which they have relied and have given the finding that the construction in dispute is found to be beyond 100 mtrs from HTL. That map shall be placed before us within two weeks.*

*“9. The learned counsel for the appellant insisted that the structure should be superimposed on village map by respondent No.1-GCZMA, then only it would be properly shown whether the same is lying within 100 mtrs of HTL. Therefore, we direct GCZMA to place the NCSCM village map in which the disputed property is superimposed.”*



4. I say that as far as area in question to considered and treated as CRZ-I is concerned, the impugned order (page 45 and 46) mentions as follows:- *"WHEREAS, the authority has noted that as per the CZMP 2011 along the Chapora river areas shown with mangroves, classified as CRZ-I and other areas as CRZ-II. The Authority has noted from the NCSCM village map that there are thick mangroves in the property therefore, the area must be held to be classified as CRZ-I. The Authority held that Notified port limits are exempt from NDZ applicable only in CRZ-II areas and not in CRZ-I areas. Therefore, the Authority does not accept the submission of the advocate for Respondent that NDZ is not applicable to the present subject matter property of the Respondent"*.

5. I say that there no specific findings and or explanation except the fact *the Authority has noted that the eastern part of the property falls outside the 100 mts. Line from HTL as per the NCSCM village map. The Authority has also noted that the farm house was constructed by the Respondent pursuant to the following approvals taken from the concerned authorities and Furthermore the Authority has also noted that in the approved construction plan the Respondent has clearly indicated a line at 100 mts. from the property boundary which touches the river and the farm house is shown outside the said 100 mts. line. The Authority*





*has meticulously compared the approved construction plan, the site inspection plan prepared by DSLR and the NCSCM CZMP map, and thereafter arrived at the conclusion that the farm house is falling beyond the 100 mts. line as demarcated in the NCSCM village plan. Therefore, the farm house is outside CRZ area and this Authority has no jurisdiction over areas outside CRZ. I say the above are the only findings of the authority recorded in the impugned order.*

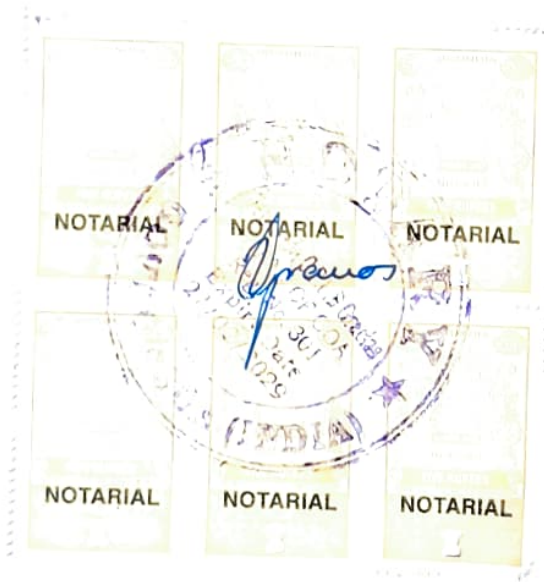
6. I say that as per the map annexed to the additional affidavit dated 26/11/2024 the disputed structure falls in mangrove buffer zone.
7. I say that considering the additional affidavit dated 26/11/2024 along with the map annexed and fact and circumstances of the present case, it only be appropriate that the impugned order be partly quashed to the extent of legality of the farmhouse/disputed structure be remanded back for re-adjudication. I say that the answering respondent would decide the matter expeditiously and dispose the matter in accordance with law upon such remand.
8. I say that contents of paras 1 to 7 of this Affidavit are true to my knowledge and belief and the same is based on the

records maintained by the Goa Coastal Zone Management Authority. I say that legal submissions are based on legal advise which are believe to be true.



Solemnly affirmed at Panaji, Goa,

on this 15<sup>th</sup> March of 2026.



SHRI SACHIN S DESAI  
Member Secretary GCZMA  
DEPONENT

Solemnly affirmed before me

Sachin S Desai  
Who is identified before me by

\_\_\_\_\_  
At Calangute - Goa

Sr. No. 173/04/2026  
Date: 15/04/2026

Venefrada C.P.P.B Gracias  
Advocate & Notary Goa State